

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**COMAPNY APPEAL (AT) (Ins) No. 306 OF 2019**

**In the matter of:**

Pradeep M.R Appellants

Vs

Ravindra Belayur R.P. of Merchem Ltd. & Ors. Respondents

Present:

Mr. Kartik Malhotra, Advocate for Appellant.

Mr. T. Ravi Chandran, K.V Balakrishnan and Mr. R.K Sharma, Advocate for Respondent No. 1

Mr. P.V Dinesh, Ms. Sindhu T.P. and Mr. Ashwini Kumar Singh, Advocate for Respondent No. 2.

Mr. Ravindra Belayur, Advocate for Respondent.

Mr. NPS Chawla and Mr. Surekh K. Baxy, Advocates for Respondent No. 3

**WITH**

**COMAPNY APPEAL (AT) (Ins) No. 307 OF 2019**

**In the matter of:**

Merchem (India) Pvt. Ltd. & Anr. Appellants

Vs

Ravindra Belayur, R.P. of Merchem Ltd. & Ors. Respondents

Present:

Mr. S. Santanam Swaminadhan, Advocate for Appellant.

Mr. T. Ravi Chandran, K.V Balakrishnan and Mr. R.K Sharma, Advocate for Respondent No. 1

Mr. P.V Dinesh, Ms. Sindhu T.P. and Mr. Ashwini Kumar Singh, Advocate for Respondent No. 2.

Mr. Ravindra Belayur, Advocate for Respondent.

Mr. NPS Chawla, Mr. Surekh K. Baxy, Advocates for Respondent No. 3

**WITH**

**COMAPNY APPEAL (AT) (Ins) No. 315 OF 2019**

**In the matter of:**

P.E. Thoms

Appellants

Vs

Ravindra Belayur, R.P. of Merchem Ltd. & Ors.

Respondents

Present:

Mr. Sumit Kumar Chauhan, Advocate for Appellant.

Mr. T. Ravi Chandran, K.V Balakrishnan and Mr. R.K Sharma, Advocates for Respondent No. 1

Mr. P.V Dinesh, Ms. Sindhu T.P. and Mr. Ashwini Kumar Singh, Advocates for Respondent No. 2.

Mr. Ravindra Belayur, Advocate for Respondent.

Mr. NPS Chawla, Mr. Surekh K. Baxy, Advocates for Respondent No. 3

**WITH**

**COMAPNY APPEAL (AT) (Ins) No. 554 OF 2019**

**In the matter of:**

Industries Engineering Co.

Appellant

Vs

Merchem Ltd. & Anr.

Respondents

Present:

Nemo, Advocate for Appellant.

Mr. T. Ravi Chandran, K.V Balakrishnan and Mr. R.K Sharma, Advocates for Respondent No. 1

Mr. Ravindra Belayur, Advocate for Respondent.

Mr. NPS Chawla and Mr. Surekh K. Baxy, Advocates for Respondent No. 3

**ORDER**

**05.02.2020-** Learned counsel for the Appellant in Company Appeal (AT) (Ins) No. 307 of 2019 has concluded his argument. However, learned Counsel for the Appellant in Company Appeal (AT) (Ins) No. 554 of 2019 seeks adjournment on the ground that the reply affidavit has supplied to him today. Prayer allowed.

List this Company Appeal (AT) (Ins) No. 554 of 2019 for appellants argument and all appeals for Respondents argument.

Let the matter be fixed on **14<sup>th</sup> February, 2020.**

**(Justice Jarat Kumar Jain)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**(Dr. Ashok Kumar Mishra)**  
**Member (Technical)**

**SC/Kam**